

(15)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No. 68/90

Date of Order: 29.4.1993

BETWEEN :

M.Prabhakar Reddy

.. Applicant.

A N D

1. The Chief General Manager,
Telecommunications, A.P.,
Triveni Complex,
Hyderabad - 500 001.

2. The Telecom, Project Engineer,
Karimnagar, A.P. - 505 001.

3. The Sub Divisional Officer,
Telecommunications,
Telecommunications, Dist. Engineer,
Karimnagar - 505 001.

.. Respondents.

Counsel for the Applicant

.. Mr. P.Naveen Rao

Counsel for the Respondents

.. Mr.N.V.Ramana

CORAM:

HON'BLE SHRI A.B.GORTHI : MEMBER (ADMN.)

HON'BLE SHRI T.CHANDRASEKHARA REDDY : MEMBER (JUDL.)

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Order of the Division Bench delivered by
Hon'ble Shri A.B.Gorthi, Member (Admn.).

The applicant who is a Casual Mazdoor in the Telecom Department has prayed for payment of wages at the rate of Rs.750/- per month plus other admissible allowances to him w.e.f. 1.7.1988 together with interest on the arrears.

2. Admittedly the applicant worked in the Telecom Department as Casual Mazdoor from 1.7.1980 to 31.1.1981. Thereafter he did not work during the period from September 1981 to February 1988. Later he produced a medical certificate for the said period and requested the authorities concerned for re-engaging him on casual basis. The respondents accepted his request and reengaged him w.e.f. 1.3.1988. From the said date to 30.6.1988 he was paid at the rate of Rs.750/- plus D.A. per month. However, for the specific period of 1.7.1988 to 31.1.1990 he was paid at the rate of Rs.15/- per day as he was shown on Muster Roll and on ACG-17 letter. From 1.2.1990 onwards he was being paid on pro-rata basis at Rs.750/- + D.A. + H.R.A. per month as per the policy decision taken by the respondents.

3. Learned Counsel for the respondents has drawn our attention to the relevant policy decision. According to the Department of Telecom's letter dt. 26.7.1989 Casual Mazdoors engaged w.e.f. 5.2.1986 even for a day are to be paid daily wages in accordance with the instructions issued vide the department's letter dated

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23.2.1988. The said letter dated 23.2.1988 makes it clear that any Casual Mazdoor engaged even for a day will also get a minimum pay scale + D.A.

4. In view of the relevant policy decision we find that the relief ^{claimed by} the applicant deserves to be granted. The respondents are hereby directed to pay the applicant strictly in accordance with the afore-said policy decision for the period from 1.7.1988 to 22.11.1988 and from 1.1.1989 to 31.1.1990 arrears on this ^{account} shall be paid to him within 2 months from the date of communication of this order. The application is ^{thus} disposed of, leaving the parties to bear their own costs.

T. Chandrasekhara Reddy
(T. CHANDRASEKHARA REDDY)
Member (Judl.)

A. B. Gorthy
(A. B. GORTHY)
Member (Admn.)

Dated: 29th April, 1993

By Registration (0)

(Dictated in Open Court)

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Copy to:-

1. The Chief General Manager, Telecommunications, A.P., Triveni complex, Hyd-001.
2. The Telecom, Project Engineer, Karimnagar, A.P.-001.
3. The Sub Divisional Officer, Telecommunications, Telecommunications, Dist. Engineer, Karimnagar-001.
4. One copy to Sri. P. Naveen Rao, advocate, Associations, (Tilak road) Hyd. C. A. T.
5. One copy to Sri. N. V. Ramana, Addl. CGSC, CAT, Hyd.
6. One spare copy.
7. *one copy to library.*

Rsm/-

29/4/93

O.A. 6890

In the C.A.T. Hyd Bench,
at Hyd.

Hon. Mr. A. B. Gorai, A.M.
H.T.C.S.R. J.M.

Hon. Mr.

Judgment dt. 29/7/93.

D/10. & no order as
to costs.


G. S. Joshi
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